

The Minister of Education (Shri M. C. Chagla): (a) to (d). The information is being collected from the Union Territories and will be laid on the table of the House.

Research in Tribal Dialects

678. Shri A. N. Vidyalkar: Will the Minister of Education be pleased to state:

(a) whether Government have taken any steps to conduct an advanced research in the many dialects used by the different tribal communities in order to find their proper ethnic and linguistic relationships; and

(b) if so, the dialects or languages in which such studies are being made?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) does not arise.

Scheduled Tribes

679. Shri H. C. Soy: Will the Minister of Home Affairs be pleased to state:

(a) the number of vacancies for assistants' grade in 1959 reserved for the Scheduled Tribes;

(b) the number of Scheduled Tribe candidates who qualified in the U.P.S.C. examination and the number of those who accepted the posts and the number of posts still to be filled; and

(c) whether any further examination is going to be held to fill up the remaining vacancies?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b). A statement indicating the position is laid on the table of the House. [*Placed in Library. See No. LT—1946*63].

(c) Yes, in December 1963.

Indian Medical and Health Services

681. Shri Surendranath Dwivedy: Will the Minister of Home Affairs be pleased to state:

(a) whether the composition of Indian Medical and Health Services has been finalised;

(b) whether it is a fact that professors of Government Medical Colleges are not being included in the services; and

(c) if so, the reasons therefor and the States in which the professors are being excluded from service?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) to (c). The details of the Indian Medical and Health Service are under consideration.

Patna High Court

685. Shri D. N. Tiwary: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that large number of cases concerning educational matters and institutions are pending for a long time before the High Court of Patna;

(b) if so, the number involved;

(c) the time expected to be taken to dispose them of; and

(d) whether appointment of additional Judges is contemplated to dispose of the pending cases?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) to (d). The information is being obtained and will be laid on the Table of the House.

Oil Companies

686. Shrimati Renu Chakravartty: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the question of permitting foreign oil companies to expand their refining capacity has been considered by Government; and

(b) if so, the result thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). The matter is still under consideration.